

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 280 OF 2017, APPEAL NO. 371 OF 2017 &
APPEAL NO. 398 OF 2017**

Dated: 18th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

APPEAL NO. 280 OF 2017

In the matter of:

Punjab Energy Development Agency

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Aodil Singh Boparai
Mr. Gulabh Singh

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Mr Anand K. Ganesan
Ms. Parichita for R-2

Mr. Anurag Sharma for R-3

**APPEAL NO. 371 OF 2017 &
APPEAL NO. 398 OF 2017**

Punjab Energy Development Agency (PEDA)

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Aodil Singh Boparai
Mr. Gulabh Singh

Counsel for the Respondent(s)

Mr. Sakesh Kumar for R-1

Mr Anand K. Ganesan
Ms. Parichita for R-2

Mr. Anurag Sharma for R-3

ORDER

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file the same with IA on or before 16.08.2018 after serving copy on the other side.

List these matters on **27.09.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk